

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 2164/Del/2019
Assessment Year : 2015-16**

**VINEET JINDAL HUF,
C/O MR. SANDEEP
BHATNAGAR, CAs,
FLAT NO. 12, 2ND FLOOR
SHEEL TARA HOUSE,
4866/24, ANSARI ROAD,
DARYA GANJ,
NEW DELHI – 2
(PAN: AAGHV5060D)**

(Appellant)

**Vs. ITO, WARD 35(4),
NEW DELHI
ROOM NO. 910, E-2 BLOCK, CIVIC
CENTRE, NEW DELHI-2**

(Respondent)

Appellant by : None
Respondent by : Sh. M. Baranwal, Sr. DR.

Date of hearing : 16.07.2021

Date of pronouncement : 16.07.2021

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Learned CIT(A)-12, New Delhi.

2. None appeared on behalf of the assessee before us at the time of virtual hearing. However, the Assessee vide his application dated 3.7.2021 has informed that assessee has opted for Vivad Se Vishwas Scheme for the assessment year under consideration and have already made the payment of the tax. . Therefore, it was requested to withdraw the captioned appeal.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee are dismissed as withdrawn.

Above decision was pronounced at the conclusion of Virtual Hearing on 16h July, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar